

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-444(PB)/2017

IN THE MATTER OF:

Siddhi Enterprises

.... **APPLICANT / PETITIONER**

Vs

Amrapali Sapphire Developers Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.04.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

For the Applicant/petitioner :

For the Respondent(s):

For the Intervenor, Noida :

Mr. Alok K. Aggarwal, Ms. Rati Tandon, Advs.

Mr. Vishnu Sharma, Ms. Anupama Sharma,

Ms. Goutami Budhapriya, Ms. Sonali Negi

Advs.

ORDER

Pleadings are complete. However, in view of the order passed by Hon'ble the Supreme Court on 27.03.2018, hearing is deferred to 19th April, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)